

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Cr. M.P. No. 737 of 2020**

Sipra Choudhuri @ Shipra Choudhury @ Sipra Choudhary  
& Ors. .... **Petitioners**

**Versus**

1. The State of Jharkhand  
2. Sandhaya Choudhury ..... **Opp. Parties**

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**CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA**

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For the Petitioners :Mr. S. J. Roy, Advocate  
For the State :Mr. A. K. Tiwari, A.P.P  
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**05/Dated: 26.03.2021**

1. Learned counsel for the petitioners and learned A.P.P are present.
2. Learned counsel for the petitioners shall file requisites of notice, under registered cover with A/D as well as under ordinary process, for service upon O.P. No.2, at the earliest.
3. If the notices are so filed, then office to list the Criminal Miscellaneous Petition thereafter.

**(AMITAV K. GUPTA, J.)**